

N.C.Mohapatra vs. UOI

PART HEARD SL.NO.1

O.A.541/12

Date-21.2.2014

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Shri B.Dash, learned counsel for the applicant and Shri S.Barik, learned ACGSC. Shri Dash submitted that the applicant has retired in the meantime and therefore, the O.A. has become infructuous.

In view of this the O.A. is disposed of for having become infructuous.

MEMBER(A) 


MEMBER(J)